

the 500 million rouble Russian credit, besides machine-building plant and unit for production of coal mining machinery and equipment for some other projects also;

(b) if so, the details thereof; and

(c) how much of the total Russian credit offer will be involved in the projects mentioned in (a) and, if any, in (b) above?

The Minister of Industry (Shri Manubhai Shah): (a) Yes, Sir

(b) and (c) Tentatively and as a basis for further discussion with the USSR Government, the following projects are being proposed

Project	Foreign exchange Component.	
	Rs	
Heavy Machinery building Projects	}	26 5 crores
Mining Machinery Project		
Development of Korba Coalfields		8 0 crores
Power Plant for Neivela		16 0 crores
Optical Glass Plant		0 85 crores
Equipment for balancing and reconditioning the Methanol plant lying at Sindri		1 0 crores
Total		52 35 crores

#### Essential Commodities Act

\*673-A. Shri Sanganna: Will the Minister of Commerce and Industry be pleased to state

(a) whether any State Governments have approached the Union Government with a request to delegate powers under the Central Essential Commodities Act in order to deal with the anti-social elements in the country,

(b) if so, the names of these States, and

(c) the reaction of Government to it?

The Minister of Industry (Shri Manubhai Shah): (a) to (c). The attention of the Hon Member is invited to the reply given by Government on 28th May, 1957 to Starred Question No 487 about controls over food-grains, in which connection a full statement was laid on the Table of the House. So far as cotton textiles and coal are concerned, necessary powers were also delegated to all State Governments in March and April 1957, respectively. We have not been approached recently by any State Government for delegation of powers under the Essential Commodities Act but such powers had been delegated in the past for various other essential commodities as and when the Central Government were asked for delegation of such powers by any State Government.

#### Delhi Ajmer-Merwara Rent Control Act

\*674. Shrimati Sucheta Kripalani: Will the Minister of Works, Housing and Supply be pleased to state

(a) whether it is a fact that the number of ejection suits in Delhi is on the increase and the present condition of the tenants in Delhi is very hard,

(b) whether Government are aware that clause 13(g) of the Delhi Ajmer-Merwara Rent Control Act is being abused by the landlords by making *benami* transfers, and

(c) whether Government are also aware that the rents of new houses, which are exempted from the operation of the provisions of the Rent Control Act are very high?

The Minister of Works, Housing and Supply (Shri K. C. Reddy): (a) number of ejection suits filed under the Delhi and Ajmer Rent Control Act, 1952 was 3,905 in 1956. In 1957 up to date, the number is 1,832.

(b) The Delhi and Ajmer-Merwara Rent Control Act, 1947 was repealed by the Delhi and Ajmer Rent Control